

HEMGIRI RAMPUR COLLIERY WORKERS

*620. **Shri B. C. Das:** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that notices of discharge were served on 770 workers of Hemgiri Rampur Colliery in the month of February, 1952;

(b) whether it is a fact that as a result of the workers going on strike the conciliation officer of the Central Government intervened and the notices of discharge were withdrawn;

(c) whether it is also a fact that on the 12th April, 1952 again notices of discharge were served on these 770 workers; and

(d) whether any settlement has been arrived at and if so, what are the terms of the settlement?

The Minister of Labour (Shri V. V. Giri): (a) and (b). Yes.

(c) Notices were served on the 7th March 1952 proposing the retrenchment of 752 workers.

(d) Conciliation was undertaken by the Regional Labour Commissioner, Dhanbad and a settlement was arrived at on 15th April 1952. A statement containing the terms of settlement is placed on the Table of the House. [See Appendix III, annexure No. 50.]

BORDER RAIDS

*621. **Shri Kasliwal:** Will the Prime Minister be pleased to state:

(a) the number of border raids throughout Indo-Pakistan border between Rajasthan and Sind and Bhawalpur during the years 1949, 1950 and 1951;

(b) the number of cattle heads lifted; and

(c) the estimate of loss in human life during these raids?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) to (c). The Government of Rajasthan have been asked to supply the information. It will be laid on the Table of the House as soon as it is received.

COMMUNITY PROJECTS IN MADRAS

*623. **Shri Munkswamy:** (a) Will the Minister of Planning and River Valley Schemes be pleased to state the centres selected for the starting of Community Projects in the Madras State?

(b) If so, of what types?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) and (b). Six projects have been allot-

ted to Madras in the following districts:

- (1) Kurnool—Cuddapah.
- (2) Coimbatore.
- (3) Malabar.
- (4) East Godavari.
- (5) South Kanara.
- (6) Madurai.

OCCUPANTS OF EVACUEE PROPERTY

*624. **Giani G. S. Musafir:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the unauthorised occupants of evacuee property who occupied such property after 22nd November, 1949, are being evicted from such buildings; and

(b) if so, what is the policy of the Government towards the occupants who became regular tenants of evacuee property after the 22nd November, 1949, where that property was declared as evacuee property afterwards?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) Such cases are being dealt with in accordance with sub-rule (1) of rule 14 of the Administration of Evacuee Property (Central) Rules 1950.

HOUSES IN PATELNAGAR

*625. **Giani G. S. Musafir:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that allottees of three-roomed quarters in Patel Nagar estimated at Rs. 7000 each were to be charged the exact amount of the cost of quarters;

(b) if so, what the exact cost of each quarter is;

(c) if it is less than Rs. 7,000, whether the allottee buyers have been refunded the excess amount; and

(d) if the answer to part (c) above be in the negative, when these quarters were built and how much more time is required to refund the said amount to the allottees?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (d). The intending buyers are in the first instance directed to deposit the average estimated cost. It is intended actually to charge only the average completion cost for each pattern of house. No refund has so far been made but will be made as and when found practicable and feasible.